

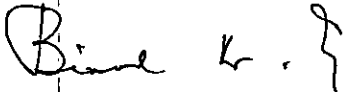
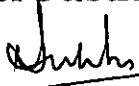


No. of Order	of Order	Order with Signature	Office Note as to action (if any) taken on Order
3.	02-12-06	<p>The Petitioner has failed to file Rejoinders to the Counters. The Petitioner appearing in person prays to adjourn this case making a grievance that copy of certain documents which Respondent No.7 has filed are not correct.</p> <p>[2] In view of the nature of the Order which we propose to pass, we are not inclined to adjourn this case.</p> <p>[3] We had already noted in our earliest orders the real grievances of the Petitioner and the response of the Respondents made before us in our Order dated November 30, 2006.</p> <p>[4] The Petitioner has been heard at some length even today. She showed us the <u>Parcha Khatiyani</u> handed over to her on 01-12-2006 of Khatiyani No.32/170. This document describes her as daughter of Chandradal, caste Lepcha, a resident of Chisapani, East Sikkim. This document further mentions Khasra Nos.129, 53/813</p>	



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		<p>and 58/814 with further details mentioned therein.</p> <p>[4.1] The Petitioner, who is being assisted by her husband Mr. A. Halim also, make a grievance that the Parcha in question which has now been handed over should have been handed over in the year 1981.</p> <p>[5] In our view the grievance made concerning the authorities has now disappeared. If the Petitioner has got any other grievance even after registration of her First Information Report before the Police concerned which is proceeding with investigation of the case, she may move the appropriate authorities.</p> <p>[6] Before parting, we note that Mr. Jorgay Namkha, learned Counsel appearing on behalf of Respondent No:7 now raises a grievance in relation to issuance of the Parcha aforementioned. He may make his grievance, if any, before the appropriate authority.</p>	



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		<p>[7] With these observations, this Writ Petition is disposed of.</p> <p>[8] No order as to cost.</p> <p>[9] Let a copy of this Order be handed over to Mr. Karma Thinlay, learned Govt. Advocate.</p> <p style="text-align: center;">  (Binod Kumar Roy) Chief Justice </p> <p style="text-align: center;">  (A.P. Subba) Judge </p>	<p>A Copy of Order handed over/forwarded to Mr. Karma Thinlay, Govt. Adv. <i>in cons. 5/12/06</i></p>